

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 220
IB-1025/ND/2020**

IN THE MATTER OF:

M/s. SBK Trade and Infrastructure Pvt. Ltd.

...PETITIONER

Vs.

M/s. Trishul Residency Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 10.03.2021
(Virtual Hearing/Physical Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Financial-creditor
For the Respondent/Corporate-debtor**

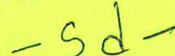
**:Mr. Rishi Singhal, Advocate.
:Mr. Abhishek Anand and Mr.
Rahul Adlakha, Advocates.**

ORDER

Heard the submissions made by the Learned Counsels for both the parties. The Learned Counsel for the Corporate-debtor has submitted that his client is ready and willing to settle the matter, therefore, two weeks' time is granted in this matter to enable the parties to reach an amicable resolution of the matter. Matter is adjourned to **09.04.2021**.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**